

**Production of Film on Child Labour**

923. SHRI CHITTAMAHATA:

SHRI KRISHNA CHANDRA  
HALDER:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government have allowed making of a film on child labour intended for exhibition on a foreign TV network to be produced by Shri Satyajit Ray; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) In response to a letter received from Shri Satyajit Ray in Pune 1980, regarding a proposal made to him by French TV Channel 3, the Ministry of External Affairs had sought certain clarifications from him to which there has been no further reply.

(b) Does not arise.

12 hrs.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): The elections are being postponed by the ruling party in West Bengal and Kerala. (Interruptions) We are very much concerned.

MR. SPEAKER: Please, order.

**RE. QUESTION OF PRIVILEGE**

MR. SPEAKER: Hon. Members. Sarvashri Atal Bihari Vajpayee, George Fernandes and A. Neelalohithadasan Nadar, have been given notices of question of alleged leakage of the Railway Budget before its presentation to the House.

Dr. Subramaniam Swamy yesterday gave notice under Rule 222 against the Railway Board Chairman for say-

ing that suburban rail fare will be raised."

The notices of the Members alleging leakage of Budget were sent to the Minister of Railways. I also sent yesterday the notice of Dr. Subramaniam Swamy together with the proceedings of the House of 24th February, 1982 to the Minister of Railways.

I have received from him detailed note in which the Minister has denied that there was any leakage of the Railway Budget and has given a detailed factual statement in support thereof.

As regards the statement made by the Chairman, Railway Board, Shri M. S. Gujral, in the Press Conference held on 23 February, 1982, after the presentation of Railway Budget, the Minister of Railways has *inter alia* stated in his communication dated 25th February, 1982 that:

"regarding the privilege motion against the Chairman of the Railway Board, I would like to further stress that the intention of the Chairman was only to highlight the recommendations of the Rail Tariff Enquiry Committee. He had neither the authority for, nor the intention of announcing any hike in the suburban fares. I would also like to say that there is no intention, whatsoever, on the part of the Government to have any such increase and I stand by my statement on this subject in the Budget speech."

As regards the question of leakage of Railway Budget, it has been held; by my predecessors that Budget before presentation is a document the custody of which remains with the Government.

Therefore, the question of any breach of privilege would not arise. But there is certainly the question of propriety. While it is not unusual for economic analysis and newspapers to make intelligent forecasts of the likely

features of a forthcoming Budget it is evidently in Government's own interest to see that the Budget proposals proper are revealed only first in Parliament and no ground or cause is given for raising the question of leakage.

As regards Shri Gujral, Chairman, Railway Board, in view of the clarification given by the Railway Minister and his categorical assurance that suburban railway fares would not be enhanced, the matter may not be pressed further. However, it need hardly be emphasised; that if a Press Conference is to be held after the presentation of the Budget in Parliament it would obviously be more appropriate for the Minister concerned to hold it himself, where top functionaries could be present, as necessary. i

I need hardly emphasise that every care should be taken to ensure that at the Press Conference nothing is revealed which is not consistent with the statement made earlier in the House and that in important matters of policy it is but proper that the information is first given inside the House to the Members and not revealed outside in any other forum.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): We have given an adjournment motion Sir.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum): We have given an adjournment motion regarding the continued postponement Garhwal election.

MR. SPEAKER: Why are you interrupting Mr. Nadar? I have allowed Prof. Chakraborty.

SHRI SATYASADHAN CHAKRABORTY: Because of the continuous postponement of Garhwal election, Sir, the Central Government. . .

MR. SPEAKER: Look here. I hope you would be fair to me and to yourself. I have twice allowed a discussion on the same subject. If you are very eager to have another, I do not bar it; you can have it.

PROF. MADHU DANDAVATE: (Rajapur): Before I make a submission to you, I wish to request you, that "please don't brush away some of the contentions that we want to place before you on mere technical grounds." (*Interruptions*).

This is only a pilot car before the train arrives.

MR. SPEAKER: You are laying the foundations.

PROF. MADHU DANDAVATE: I would like to point out that we are not interested in discussing the conduct of the Election Commission at all. But we are interested in ensuring that the provisions of the Constitution are effectively implemented and the Government does not come in the way of implementation. Sir, if we find that the Government is trying to stall certain elections as well as by-elections as in West Bengal and Garhwal. . .

MR. SPEAKER: Professor.

PROF. MADHU DANDAVATE: Please let me complete the sentence. Don't take so much of trouble. What I am saying is if the constitutional provisions are not respected properly and deliberately some constituencies are actually prohibited from being represented in the House, it is disrespect of the House.

MR. SPEAKER: The sentence becomes too long sometimes.

PROF. MADHU DANDAVATE: It is disrespect of the House. The Prime Minister might be frightened of

[Prof. Madhu Dandavate]

certain individuals and by backdoor she wants to prevent those people from coming into the House. For that, the provisions of the Constitution should not be violated.

MR. SPEAKER: This is what I said in reply to Mr. Satyasadhan Chakraborty's enquiry, the same, that I have already allowed twice full time discussion on this.

PROF. MADHU DANDAVATE: That is a different thing. After that. . . (Interruptions).

MR. SPEAKER: This I cannot allow. I can allow a discussion, not an adjournment motion. That is what I said. I have allowed twice. If you are not satisfied, you have it third time. I don't mind.

PROF. MADHU DANDAVATE: This is censuring the Government. We want to censure the Government for preventing a constituency being represented for such a long time. (Interruptions).

MR. SPEAKER: That is not the way. I will not allow it. Shri Veerendra Patil Muzaffarpur.

SHRI GEORGE FERNANDES (Muzaffarpur): How is it?

PROF. MADHU DANDAVATE: What is the way to censure the Government?

MR. SPEAKER: You can have a discussion any way you like. I have allowed twice. I am not immune. I have assured you one thing. But if you want to go your own way, I can't help. (Interruptions) Papers to be laid. Nothing is going on record.

(Interruptions)\*

श्री रामस्वरूप राम (गया) : अध्यक्ष महोदय, मैंने नियम 193 के तहत आपको नोटिस दिया है कि मुजफ्फरनगर कमीशन की रिपोर्ट प्रकाशित हो गई है। मुजफ्फरनगर कमीशन ने अपनी रिपोर्ट में श्री चरणसिंह पर स्ट्रिक्चर्स पास किये हैं। क्योंकि यह बहुत महत्वपूर्ण मामला बनता है, मेरा आपसे अनुरोध है.....

MR. SPEAKER: Not allowed.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ आर्डर है, मैंने एडजार्नमेंट मोशन दिया है, उसका फाँट क्या है ?

MR. SPEAKER: I have disallowed it. I don't allow it.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LTD., VISAKHAPATNAM FOR 1980-81, NOTIFICATION UNDER MERCHANT SHIPPING ACT, AND ANNUAL REPORTS, ETC. OF SHIPPING DEVELOPMENT FUND COMMITTEE FOR 1980-81.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1980-81.